

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.395/TT/2019

Dated: 14.7.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of 2004-09 tariff period and 2009-14 tariff period, (ii) truing up of transmission tariff of 2014-19 period and (iii) determination of tariff of 2019-24 period for assets covered under "Vindhyachal STPS Stage-III Transmission System" in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020:-

- a. Whether any of the assets covered in the instant petition has been de-capitalized/ asset not in use during 2014-19 and 2019-24 periods? If yes, submit details in Form-10B.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer